36, प्रभा देवी	नहीं
37. औः आरः कार	नदी
38. एमः सीः कोचर	नहीं
39. नरेश चन्द्र	डां
40. गीता सिंह	ह्य
1992-93	•-
1. जी० संध्या	नहीं
2. जसवीर सिंड	नहीं
3. संगुनास्यामीनायन	नहीं
4. हरकमराजीत सिंह	न डीं —ि
5. क्षेजली इस्स र	नहीं
6. मंजू मिलक	नहीं
7. रीता वर्मा	नद्वीं —••
8. कै. ए. सी. शर्मा	नहीं नहीं
9. कैं सकेश रागा	नहाः नहीं
10. एसः एसः विकं ।! जगमोडन सपरा	नहाः नहीं
। ३ जगमोहन सर्परा ।2. औ₀ गोपालन	नहीं नहीं
12. ज्रुक गायासन 13. मोनापुलाम कादिर	नहीं नहीं
13. समानुकाम कार्यस् 14. आश्री बरोजा	नहीं नहीं
15 पी _र आर _ं मालेकर	नहीं
16. रीतु सरकाला	नहीं
17. मोहिन्दर खाल	नहीं
18. संतोष कुमारी	नहीं
19. सुदीप सिंह	नहीं
20. गोदा देवी	नहीं
2! रजनी भगत	नहीं
22. प्रियाडाबीर	नहीं
23. औमा टिक्को	नहीं
24. एमः एसः सेकिन	नहीं
25. बिमल त्यागी	नहीं
26. उषा सिंह	नहीं
?७. अनिवा गौरी	नहीं
28. मेजर के _॰ जी॰ चटर्जी	नहीं
29. आचार्य गणपत राय	नहीं
30. पू नल तलवार	नहीं
31. तानिल कुमार तलकार	नहीं
32. लक्ष्मण कुमार	नहीं
३३. सत्यन वर्ती	नहीं
34. बिगेडियर ए॰ एस॰ नहत्ता	नहीं
35. त्रिपत कौर 	नहीं
36. मंजीत घालिवाल	नहीं
37. साइनी आरु रैबेरो	नहीं
38. सुर्गुटना चैंकटरमण 	महीं
39. कैलाश पती	नहीं करे
40, आली शेर	नहीं

EWS Housing Scheme

1688. SHRI JAGMOHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that about Rs. 50 crores allocated during the Seventh Five Year Plan for EWS Housing schemes for the urban poor/slum-dwellers remained unspent due to non-issue of sanction by the authorities concerned; and
- (b) if so, what are the reasons for non-issue of sanction and consequent non-utilisation of funds for the urban poor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K. THUNGON): (a) and (b) Housing being a State subject, funds are allocated to the State Govts, in their annual plan proposals. Based on the allocation. State Govts, are free to formulate and implement housing schemes for various categories as per their plan priorities. Central Government is not aware of the reasons for non-utilisation of funds by the State Govts., if any.

जनजातीय क्षेत्रों में शहरी विकास के लिए उपलब्ध करायी गई निधियों

1689. श्री सुशील बरोंगच्या: क्या शहरी विकास भंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार जनजातीय क्षेत्रों में शहरी विकास के लिए कतियय निधियां उपलब्ध कराने का विचार स्वती है:
- (ख) क्या सरकार के पास राज्य सरकारों द्वारा अब तक उपलब्ध करायी गयी निश्चियों के बारे में शहर-वार या नगर-वार सूचना है, यदि हां, तो उसका ब्यौरा क्या है; और
- (म) यदि नहीं, तो राज्य सरकारों द्वारा इस प्रयोजन के लिए निधियां उपलब्ध न कराये जाने के क्या कारण हैं?

शहरी विकास मंत्रालय में राज्य मंत्री और जल मंसाधान विकास मंत्रालय में राज्य मंत्री का अतिरिक्त प्रभार (श्री पी॰ के॰ धुंगल): (क) शहरी विकास राज्य का व्ययम है और जनआतीय क्षेत्रों स्वित सभी शहरों और कस्मों के विकास के लिए परियोजनाएं राज्य सरकारों द्वारा बनाई तथा वलाई आती हैं। तथापि, भारत सरकार द्वारा देश में सभी क्षेत्रों में लागू कतिपय केन्द्र प्रवर्शित स्कीमों को धारम्भ करके राज्य सरकारों के प्रयासों में मदद दी जाती है। अकेले जनजातीय क्षेत्रों

के लिए अलग से मंत्रालय में कोई स्कीम प्रशस्म नहीं की है।

Written Answers

(ख) और (ग) प्रश्न नहीं उठता । Regularisation of Sainik Farm

1690. SHRI KRISHNA KUMAR BIRLA : Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether Government have taken a decision to regularise the unauthorised Sainik Farm in the capital:
- (b) if so, the details thereof and on what grounds Government propose to regularise those unauthorised Sainik Farms; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (c) In a recent affidavit before the Hon 'ble Delhi High Court, the Government has said that it does not propose to regularise the unauthorised structures or development undertaken in the area and stated that the area would be declared as Development Area and land acquisition proceedings would be finalised by Government of National Capital Territory of Delhi.

Provision of Drinking Water in Urban Areas

1691. SHRI V. HANUMANTHA RAO: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) what are the schemes supported financially by his Ministry for provision of drinking water to urban areas of the country; and
- (b) the details of schemes which can fully or partially supported by his Ministry with regard to drinking water supply to urban areas?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON)': (a) There is no Centrally Sponsored Scheme for urban water supply.

(b) It is proposed to launch a scheme known as Accelerated Urban Water Supply Programme for towns having population less than 20.001) during the current financial year. The funding pattern would be on 50:50 basis between the Centre and State Govts, on the scheme basis.

Conversion of Land into Green Land

1692. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the ownership of the Deshamiet land of Khasra No. 735 of urban village Kilokari has been under dispute between D.D.A and Delhi Administration;
- (b) if so, the name of the Agency/Authority to whom this land belongs, as on date:
- (c) whether any representation has been received for conversion of this land into a green land to benefit the local people;
- (d) if so, by when the land will be so converted: and
- (e) the steps taken by Government to keep the land free from encroachment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) DDA has reported that on receipt of some complaints from public the ownership of Khasra No. 735 village Kilokari was ascertained from Revenue record of Delhi Administration.

- (b) As per entries in the Revenue record of Delhi Administration, the 1 and bearing Kh. No. 735 village Kilokari is Shamlat Deh.
 - (c) Yes. Sir.
- (d) As the land does not belong to DDA the question of developing it into green by DDA
- (e) Actions are initiated under the provisions of revenue rules whenever cases of encroachment are brought to the knowledge of Revenue authorities.

Encroachment upon Approach Roads

- 1693. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government are aware that approach roads to urban village Kilokari have been encroached upon certain points, reducing ihe width of the roads:
- (b) if so. the nature of such encroachments:
- (c) by when the encroachments would be removed: